

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOKSABHA
UNSTARRED QUESTION NO. 2601
TO BE ANSWERED ON: 07.08.2024

DIGITAL INDIA BILL

2601. SHRI SHAFI PARAMBIL:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether any consultations have been made by the Government with varied stakeholders while preparing the Digital India Bill; and
- (b) if so, the details thereof with regard to the period of consultation, the questions being considered and the stakeholders involved?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI JITIN PRASADA)

(a) and(b): The Ministry of Electronics and Information Technology (“MeitY”) engages with and receives inputs from the public and stakeholders, including in respect of changes required to existing legislation and the need to introduce fresh legislation. In accordance with the procedure detailed in the Manual of Parliamentary Procedures as published by the Ministry of Parliamentary Affairs, pre-legislative consultation is conducted inviting feedback/comments in respect of all legislative proposals of the Government.
